

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/168/ND/2023

IN THE MATTER OF:

As Air Systems Private Limited	...	Applicant
Versus		
Ireo Grace Realtech Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Midhun Aggarwal, Adv.
For the Respondent : Mr. Saurabh Kalia, Ms. Tanvi Bansal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Midhun Aggarwal, Proxy-Counsel for the applicant is present through video-conferencing and has submitted that the matter has been settled and seeks some time to file a memo with regard to settlement. Mr. Saurabh Kalia, Learned Counsel for the respondent is present though video-conferencing. Let this matter be posted to 09.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)